

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:19
ANSWERED ON:22.02.2013
MONITORING OF PDS SKO DEALERS
Choudhary Shri Harish

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the guidelines prescribed for allocation of the Public Distribution System (PDS) Superior Kerosene Oil (SKO) dealerships by the Oil Marketing Companies;
- (b) whether the Government has received any complaints against the PDS SKO dealers allegedly indulging in malpractices;
- (c) if so, the details thereof, company-wise;
- (d) the mechanism put in place by the Government to monitor the activities of such PDS SKO dealers indulging in malpractices;and
- (e) the other steps taken/being taken by the Government to check the irregularities being committed in this regard?

Answer

MINISTER IN THE MINISTRY OF PETROLEUM & NATURAL GAS (DR. M. VEERAPPA MOILY)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.19 for 22nd February, 2013 asked by Shri Harish Chaudhary regarding Monitoring of PDS SKO Dealers.

(a): Madam, Guidelines for selection of wholesale Superior Kerosene Oil (SKO) dealers, provide weightage for different parameters as indicated below :-

Sr.No.	Parameters	Marks
	SKO-LDO	
1	Capability to provide land and infrastructure / facilities	35
2.	Capability to provide finance	35
3.	Educational qualifications / General level of intelligence	15
4.	Age	4
5.	Experience	4

6. Business ability/acumen 5

7. Personality 2

Total 100

Reservation is provided for selection of dealership as given below (except in North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram):-

Category Percentage

SC/ST 25%

Defence Personnel 8%

Freedom Fighter 2%

Outstanding sportspersons 2%

Paramilitary Police/Govt. Personnel 8%

Physically handicapped personnel 5%

Open Category 50%

33% of the dealership in each category mentioned above are reserved for Women belonging to that category.

The reservation in North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram is as under:-

States Percentage to Scheduled Tribes Percentage to Open Category

Arunachal Pradesh 70% 30%

Meghalaya 80% 20%

Nagaland 80% 20%

Mizoram 90% 10%

(b) &(c): During the last three years and the current year (April – December, 2012), 150 cases of Indian Oil Corporation Limited and 2 cases of Bharat Petroleum Corporation Limited have been detected for malpractices involving Public Distribution System (PDS) SKO dealers.

(d) & (e): PDS Kerosene supplies to Kerosene dealers are done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled by the State Governments. The State Civil Supplies Authorities carry out inspection at Kerosene dealers to ensure that the product is delivered through the fair price shops to the intended beneficiaries. In order to check the black marketing/diversion of PDS kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955 which stipulates that dealers have to sell PDS Kerosene at a price fixed by the Government or OMCs and have to prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place. Under this Control Order, State Governments are empowered to take action against those indulging in black-marketing and other irregularities. OMCs also take action under Marketing Discipline Guidelines and Dealership Agreements.